

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA  
GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE )  
.....

NEW DELHI: THE 17<sup>th</sup> March, 1993

NOTIFICATION  
(INCOME-TAX)

S.O.No.            In exercise of the powers conferred by clause (b) of Sub-section (2) of Section 80 G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the "Shree Tulsibag Temple, Pune " to be a place of public worship of renown throughout the State of Maharashtra for the purpose of the said section.

Notification No. 9248

(F.No.176/17/92-ITA-I)

  
(SHARAT CHANDRA)

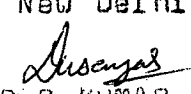
Under Secretary to the Govt. of India.

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:

1. The Managing Trustee, Shree Ramji Sansthan, Tulsibag, 1124, Budhwar Pet, Pune - 411 002. subject to the conditions that the donations received will be utilised exclusively for renovation / repair works and separate books of accounts will be maintained for this and to the Commissioner of Income-tax, Tamil Nadu.
2. The Commissioner of Income-tax, Pune with reference to his letter No.Pn/80G(2)(b)/1992-93 dated 23rd November, 92. He is requested to review the case after every three years regarding the utilisation of donations by obtaining relevant accounts from the respective religious authorities.
3. All Chief Commissioners & Directors General of Income-tax.
4. Comptroller & Auditor General of India, New Delhi.

  
(DEVINDER KUMAR SEHGAL)  
SECTION OFFICER.